

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 116
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.) Applicant/petitioner
v.
M/s. International Recreation & Amusement Ltd Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP	Mr. Sanjay Bhatt, Ms. Jannnvi Bhasian & Mr. Jatin Ghuliani, Advs. with Ms. Kiran Sharma, CS Mr. Abhishek Anand, Mr. Anant A. Pavgi, Mr. Mohak Sharma, Advs. with Mr. Sanyam Goel, CS
For the Respondent	Mr. Suddep D. Cedcil, Adv. for R-1 Mr. Varun Garg & Ms. Sakshi Kapoor, Advs. for R-3 & 9 Mr. Anand Chibbar, Sr. Adv. with Mr. Gaurav Mankotia & Mr. Sudip, Advs. Mr. Manish Paliwal, Mr. Vikas Kumar & Mr. Ashutosh K. Sharma, Advs.
For the Applicants	Mr. Pankaj Jain & Mr. Amol, Advs.

ORDER

CA-833(PB)/2019 & CA-953(PB)/2019

CA-953(PB)/2019 is an application for withdrawal of CA-833(PB)/2019 which is filed by Ms. Anjul Mehta, Ex Company Secretary of the corporate debtor. Withdrawal is allowed as prayed.

Dismissed as withdrawn. Both CA-833(PB)/2019 & CA-953(PB)/2019 are disposed of accordingly.

CA-1094(PB)/2019

This is an application filed by Mr. Ajit Kumar being one of the financial creditors.

Notice of the application to the RP.

Ld. Counsel for the RP accepts notice and undertakes to file reply within two weeks with a copy in advance to the counsel opposite.

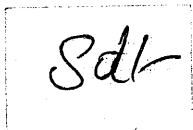
List for further consideration on 05.07.2019.

CA-1095(PB)/2019

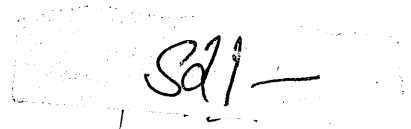
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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)